Keeping in view the divergence of opinion among the States and High Courts on constitution of AIJS, the Government has undertaken the consultative process to arrive at a common ground.

(c) Does not arise.

Disclosure of assets for appointment to judicial posts

1216. SHRI NAZIR AHMED LAWAY: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any proposal to bring legislation mandating the proactive disclosure of assets as a requirement for appointment to a judicial post;
 - (b) if so, the timeline for the same; and
 - (c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) At present, there is no proposal to bring legislation for disclosure of assets for appointment of Judge in Higher Judiciary. Judges of Supreme Court and Judges of High Courts are appointed under Articles 124, 217 and 224 of the Constitution of India respectively and as per procedure prescribed in Memorandum of Procedure (MoP), which does not have any condition for disclosure of assets for appointment as Judges in Higher Judiciary.

Further, as per Articles 233 and 234 of the Constitution of India, the appointment of District Judges and appointments of persons other than District Judges to the judicial service of a State is the responsibility of High Courts and State Governments concerned.

(b) and (c) Does not arise, in view of (a) above.

Pending cases due to stay orders

1217. SHRI PARIMAL NATHWANI: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the fact that there are many cases stuck up with stay orders in different courts for more than three years;
- (b) if so, the number of court cases pending due to stay orders for more than three years; and